

SCHEDULE II

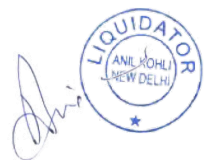
FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF DEHRADUN HIGHWAYS PROJECT LIMITED

1.	Name of Corporate Debtor	M/s Dehradun Highways Project Limited
2.	Date of Incorporation of Corporate Debtor	03-02-2010
3.	Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, National Capital Territory Delhi and Haryana, Under Companies Act 1956
4.	Corporate Identity Number of Corporate Debtor	U45200DL2010PLC198635
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	B-292, Chandra Kanta Complex, Shop No. 2 & 3, Near Metro Pillar No. 161, New Ashok Nagar New Delhi-110096
6.	Date of closure of Insolvency Resolution Process	17-11-2022
7.	Liquidation commencement date of Corporate Debtor	23-01-2023 (Order was reserved on 05-12-2022 and was pronounced on 23-01-2023)
8.	Name and Registration Number of Insolvency Professional Acting As Liquidator	Name: Anil Kohli Reg. No. IBBI/IPA-001/IP-P00112/2017-18/10219
9.	Address And e-mail of the liquidator, as registered With Board	Add: ARCK Resolution Professionals LLP, 409, 4th Floor, Ansal Bhawan, 16 Kasturba Gandhi Marg, Connaught Place, New Delhi, -110001. Email: insolvency@arck.in
10.	Address and e-mail to be used for correspondence with the Liquidator	Add: ARCK Resolution Professionals LLP, 409, 4th Floor, Ansal Bhawan, 16 Kasturba Gandhi Marg, Connaught Place, New Delhi, -110001 Email: insolvency@arck.in
11.	Last date for submission of Claims	22-02-2023



Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi Bench, has ordered the commencement of liquidation of **M/s Dehradun Highways Project Limited** on **23-01-2023** (Order was reserved on 05-12-2022 and was pronounced on 23-01-2023) under Section 33 of the Insolvency & Bankruptcy Code, 2016.

The Stakeholders of M/s **Dehradun Highways Project Limited** are hereby called upon to submit a proof of their claims or update their claims submitted during CIRP, on or before **22-02-2023**, to the Liquidator at the address mentioned against item 10.

The Financial Creditors shall submit their proof of claims by electronic means only. All other Stakeholders may submit the proof of claims in person, by post or by electronic means.

The prescribed forms may be downloaded from the following link:

<http://ibbi.gov.in/downloadform.html>

Submission of false or misleading proofs of claim shall attract penalties.



Mr. Anil Kohli

Date: 25.01.2023

Liquidator in the matter of Dehradun Highways Project Limited

Place: New Delhi

Reg No. IBBI/IPA-001/IP-P00112/2017-2018/10219